

**Constructions of Hospital with Beedi Workers welfare Funds**

52. SHRI AHAND AHIRWAR: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have since examined the proposal for the construction of a 50 bed hospital by increasing the capacity of the existing 10 bed hospital at Sagar by using Beedi Workers welfare Fund;

(b) if so, the steps being taken by the Government in this regard; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) to (c). At present there is no 10 bedded hospital for beedi workers at Sagar. Hence the question of increasing the capacity to 50 bed hospital does not arise.

**Water Supply to SC/ST Colonies**

53. SHRI BAPU HARI CHAURE: Will the PRIME MINISTER be pleased to state:

(a) the number of colonies of scheduled castes/scheduled tribes selected during 1991 and 1992 under the accelerated water supply programme and National Drinking Water Mission; and

(b) the State-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) The selection of Scheduled Castes/Scheduled Tribes colonies/habitations/hamlets is decided by the States. This information is not maintained at the level of Central Government.

(b) Does not arise

[English]

**Automobile Policy**

54. SHRI PRATAPRAO B. BHONSLE: Will the PRIME MINISTER be pleased to state:

(a) whether some requests have been received by the Government from Car manufacturers for a new automobile policy;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRIMATI KRISHNA SAHI): (a) No request for a new automobile policy has been received from the automobile manufacturers after the announcement of the New Industrial policy on 24th July 1991.

(b) and (c). Do not arise

**Gratuity of Ex-Employees of Public Sector Undertakings**

55. SHRI RABI RAY: Will the PRIME MINISTER be pleased to state:

(a) whether the Department of Public Enterprises has issued an order modifying the rules regarding payment of gratuity to ex-employees of public sector enterprises;

(b) if so, the details thereof;

(c) the reasons for delay in modifying the rules; and

(d) the mechanism the Government to set up for avoidance of such delay?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON): (a) to (d). No fresh guidelines were issued by Deptt. of Public Enterprises recently regarding payment of gratuity to ex-employees of public sector enterprises. However, clarificatory orders were issued on 27th May, 1992 in respect of cases of termination of service of an employee on the ground of riotous and disorderly behaviour keeping in mind interpretation of Supreme Court judgment on the subject.

[Translation]

**Setting up of Industries**

56. KUMARI UMA BHARTI: Will the PRIME MINISTER be pleased to state:

(a) the number of countries who have agreed to set up industries in our country as